

[Shri Srinivas Misra]

by a majority according to article 368 or rule 155. Therefore, the whole Bill cannot be accepted now and cannot be passed.

SHRI TENNETI VISWANATHAM : The acting President should not give his assent to the Bill.

श्री योगेन्द्र शर्मा (बिगुसराय) : उपाध्यक्ष महोदय, इस बिल पर जो बहस हो रही है, उस को कम किया जा रहा था, उसको दूर किया जा सकता था, यदि गृह मंत्री इसके बारे में एक जनतान्त्रिक दृष्टिकोण अस्त्यार करते। जिन माननीय सदस्यों ने इस बिल के सम्बन्ध में अपने विचार प्रकट किए हैं, उनका कहना है कि कुछ विशेष परिस्थितियों के लिए आयोजन नहीं करना चाहिये। हम सब वह आयोजन करना चाहते हैं और इस बारे में दो रायें नहीं हैं। दो रायें इस विषय में हैं कि वह आयोजन किस तरह से करना चाहिए और किस को लेकर करना चाहिए। मंत्री महोदय नामिनेटिड एथारिटी को लेकर करना चाहते हैं। जब कि विरोधी बेंचों से हम, और शासक बेंचों से जिन्होंने अपने विचार व्यक्त किये हैं, उन में से अधिकतर, इलेक्टिड एथारिटी को लेकर यह आयोजन करना चाहते हैं।

यह एक बहुत ही गम्भीर सैद्धान्तिक और महत्वपूर्ण प्रश्न है। इस प्रश्न पर जो विचार प्रकट किए गये हैं, उनकी रोशनी में कोई भी निष्पक्ष व्यक्ति कह सकता है कि कामरेड नाथ पाई की नैतिक विजय हो चुकी है। यदि गृह मंत्री एक जनवादी दृष्टिकोण अस्त्यार करते, तो वह कम से कम इस सुझाव को मान लेते कि हम थोड़ी देर बैठ कर इस बारे में कुछ और विचार लें। हम भी चाहते हैं कि उस विशेष परिस्थिति के लिए कोई न कोई इंतजाम किया जाये। अगर वह मुख्य न्यायाधीश को लेकर क्यों हठधर्मी करना चाहते हैं? हमने स्पीकर की बात कही। यदि किसी विशेष कारण से उनको स्पीकर की बात मान्य नहीं है, तो हम कोई

दूसरा विकल्प सोचने के लिए तैयार है। हम आज रात बैठ सकते हैं, कल सुबह बैठ सकते हैं और सब मिल कर एक राय से एक नतीजे पर पहुंच सकते हैं। मंत्री महोदय अपने बहुमत के जरिये से हठधर्मी के द्वारा इस बिल को पास तो करा रहे हैं, लेकिन वह पूरे देश और प्रजातन्त्र को बहुत कठिन परिस्थिति में डाल रहे हैं।

SHRI Y. B. CHAVAN : Sir, I have nothing more to add.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted.

SHRI NATH PAI : Sir, the buttons have voted for Shri Chavan's Bill but the minds of all those who are present have voted for us.

18.21 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1969, has passed the enclosed motion referring the Architects Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill to provide for the registration of architects and for purposes connected therewith be

referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely :—

1. Shri M. Ruthnaswami
2. Shri Prem Manohar
3. Shri Rewati Kant Sinha
4. Shri Narinder Singh Brar
5. Shri U. N. Mahida
6. Shri Mohan Dharia
7. Shrimati Vidyawati Chaturvedi
8. Shri Anand Chand
9. Shri Mudumala Henry Samual
10. Shri Baharul Islam
11. Shri N. Sri Rama Reddy
12. Shri Syed Hussain
13. Shri Sinam Krishna Mohan Singh
14. Shri A. C. Gilbert
15. Shri C. L. Verma

and 30 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

that the Committee shall make a report to this House by the 29th day of August, 1969 ;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."'

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May,

1969, has passed the enclosed motion referring the Hire-purchase Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

"That the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 45 members 15 members from this House, namely :—

1. Shri Suraj Prakash
2. Shri Devi Singh
3. Shri Banka Behary Das
4. Shri M. R. Venkataraman
5. Shri S. A. Khaja Moideen
6. Shri R. T. Parthasarathy
7. Shri Sanda Narayanappa
8. Chaudhary A. Mohammed
9. Shri Sher Khan
10. Shri B. S. Savnekar
11. Shri Bhupinder Singh
12. Shri A. G. Kulkarni
13. Shri B. K. Kaul
14. Shri Jogendra Singh
15. Shri Biren Roy

and 30 members from the Lok Sabha ;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

that the Committee shall make a report to this House by the 30th day of August, 1969 ; and

[Secretary]

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee."'

- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1969, has passed the enclosed motion referring the Code of Civil Procedure (Amendment) Bill, 1968, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill further to amend the Code of Civil Procedure, 1908, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely :--

1. Shri Balachandra Menon
2. Dr. B. N. Antani
3. Shri Rattan Lal Jain
4. Shri B. N. Mandal
5. Shri Jagat Narain
6. Shri Syed Ahmed
7. Shri Purnananda Chetia
8. Shri Rizaq Ram
9. Shri V. T. Nagpure
10. Shrimati Seeta Yudhvir
11. Shri Joachim Alva
12. Shrimati Annapurna Devi
Thimmareddy
13. Shri T. K. Patel
14. Shri P. C. Mitra
15. Pandit S. S. N. Tankha

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the

total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the 30th day of August, 1969; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to Joint Committee."'

- (iv) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 7th May, 1969, in the Registration of Births and Deaths Bill, 1968 :-

Enacting Formula

1. Page 1, line 1,—

for "Nineteenth" substitute
"Twentieth"

Clause 1

2. Page 1, line 6,—

for "1968" substitute "1969"

Clause 10

3. Page 6,—

omit lines 8 and 9

4. Page 6, line 10,—

for "(iii)" substitute "(ii)"

5. Page 6, line 13,—

for "(iv)" substitute "(iii)".

18.24 hrs.

STATEMENT RE. ARREST OF DEMONSTRATORS NEAR PARLIAMENT HOUSE

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, according to information furnished by the Delhi Administration, the All India Youth Federation and All India Students' Federation organised a procession and a rally at the Boat Club lawns, Raj Path, New Delhi, on May 15, 1969, as part of their country-wide campaign against unemployment. After the rally was over, three patches tried to enter the area covered by prohibitory orders under section 144 Cr. P. C. They were requested to disperse by the Magistrates on duty. On their refusal to do so, they were arrested. In all

about 190 persons, including 11 women and 8 minors, were arrested for defiance of prohibitory orders.

I am informed that that there was no lathi charge by the police nor was any demonstrator injured as a result of the action taken by the police in effecting the arrests. Some hon. Members had in the afternoon stated that mounted police was used against the demonstrators. According to information available to me, though the mounted police was present near the parliament Gate at Vijay Chowk, as was usual on such occasions, it was not used against the demonstrators. The arrested persons are today being produced before the magistrate and further action according to the law will be taken.

18.26 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 16, 1969 (Vaisakha 26, 1891 (Saka).